

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Transfer Petition(s)(Criminal) No(s). 846/2023

TEJASHWI PRASAD YADAV

Petitioner(s)

VERSUS

HARESHBHAI PRANSHANKAR MEHTA

Respondent(s)

(IA No.225123/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT and IA No.225121/2023-EX-PARTE STAY and IA No.225126/2023-
EXEMPTION FROM FILING O.T.

IA No. 225126/2023 - EXEMPTION FROM FILING O.T.)

Date : 06-11-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s)

Mr. Kapil Sibal, Sr. Adv.
Mr. Varun Jain, Adv.
Mr. Navin Kumar, Adv.
Ms. Aparajita Jamwal, Adv.
Mr. Akhilesh Singh, Adv.
Mr. Sumit Singh, Adv.
Ms. Radhika Goyal, Adv.
Mr. Tejashwi Prasad Yadav, Adv.
Mr. Ajay Vikram Singh, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Applications for exemption from filing official
translation is allowed.

Issue notice returnable on 5th January, 2024.

The learned senior counsel appearing for the
petitioner states that he will take necessary
instructions from the petitioner.

In the meanwhile, the complaint bearing Case
No.CC/83849/2023 arising out of the Case
No.CR/EN/7110/2023 pending before the Additional
Metropolitan Magistrate, Ahmedabad will not proceed.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER